

longer period in Delhi at a stretch than officers of the civil engineering branch and can also be brought back to Delhi after a shorter period of service outside.

(c) A watch is kept on the transfer of officers from one station to another and the period spent by them at each station. The Chief Engineer is empowered to reduce or increase the period of stay at a particular station for a period not exceeding six months. Other relaxations require the approval of the Government of India. The primary consideration in transferring an officer from a station or keeping him there is public interest and departures from the transfer rules are made whenever it is necessary to do so in the interest of work.

**REPRESENTATION FROM ASSAM GOVERNMENT FOR MORE FUNDS**

196. SHRI R. N. KAKATI: Will the Minister of IRRIGATION AND POWER be pleased to state;

(a) whether Government of Assam submitted representations to the Central Government recently praying for more allocation of funds to the State for tackling its major problems like the flood control and power generation; and

(b) if so, what is the reaction of Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O. V. ALAGESAN):**

(a) Yes.

(b) With regard to flood control schemes, it has been decided to render financial assistance to meet the special needs of the State in addition to the normal annual allocation.

In respect of power schemes, enhanced outlay of Rs. 1240 lakhs has

been provided during the year 1963-64.

**ALLEGED BREACH OF FOREIGN EXCHANGE REGULATIONS BY THE THACKERSEY GROUP OF INDUSTRIES**

197. SHRI A. M. TARIQ: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some time back attention of the authorities of the Reserve Bank of India was drawn to the fact that several lakhs of rupees were brought into India in violation of the Foreign Exchange Regulations from Pakistan, China, Japan and other countries by the Thackersey Group of Industries;

(b) whether any action was taken to investigate into the matter; and

(c) if so, what?

**THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI):** (a) to (c). Information is being obtained and a statement will be laid on the Table of the Sabha.

**DISTRIBUTION OF POWER BETWEEN STATES**

198. SHRI BABA SAHEB SAVNEKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Central Government propose to lay down a policy on distribution of Power in the case of inter-State power projects and projects in border areas of two or more States; and

(b) if so, what would be its broad features?

**THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O. V. ALAGESAN):**

(a) No.

(b) Does not arise.